

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**OA No. 3215/2017**

**This the 30<sup>th</sup> day of October, 2019**

**Hon'ble Mr. S.N. Terdal, Member (J)  
Hon'ble Mr. A.K. Bishnoi, Member (A)**

1. Priya Kaushik  
D/o Rituraj Kaushik  
Aged about 37 years  
R/o H. No. 1156,  
VPO, Pooth Khurd, Delhi-39  
Presently Contract Teacher  
Rajeev Ngr-I, North Shahdara  
EDMC, New Delhi-92.
  
2. Reeta Bharadwaj  
w/o Aaditya Kaushik  
R/o H.No. 276, Pooth Kalan, Delhi-86  
Presently Contract Teacher  
Anand Ngr-I, North DMC, Delhi-35. ....Applicants

(None present)

**VERSUS**

1. Delhi Subordinate Service Selection Board(DSSSB)  
Through its Secretary  
At: FC-18, Industrial Area, Karkardooma, Delhi-92.
  
2. South Delhi Municipal Corporation  
Through the Commissioner  
At SP Mukherjee Civic Centre,  
JLN Marg, New Delhi-2.
  
3. North Delhi Municipal Corporation  
Through the Commissioner

At SP Mukherjee Civic Centre,  
JLN Marg, New Delhi-2.

4. East Delhi Municipal Corporation  
Through the Commissioner  
CSIC Building, Patpar Ganj,  
Industrial Area, New Delhi-92. ... Respondents

(By Advocate : Ms. Sangita Rai with Sh. Pradeep Singh  
Tomar)

### **ORDER (Oral)**

**Hon'ble Mr. S.N. Terdal:**

None for the applicant.

2. The applicant was directed to supply a copy of the OA to the respondents by order dated 20.08.2018 and subsequently also, on 09.10.2018, he was again directed to supply a copy of the OA to the respondents. He has not supplied a copy of the same to the other side, neither is he present today.

Hence, the OA is dismissed for non prosecution. No costs.

**(A.K. Bishnoi)**  
**Member (A)**

**(S.N.Terdal)**  
**Member (J)**

/ns/